

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Dy. No. 24/2021**

Date: 25.7.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for Asset 1: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai Transmission Line (Central sector); Asset 2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) Transmission Line (Central sector); Asset 3: OPGW link for 220 kV Kawas-Vav and 220 kV Kawas – Navsari Transmission Line (Central sector) and Asset 4: OPGW link for 220 kV Bhopal-Govindpur SLDC (MPPTCL) Transmission Line (State sector) under “Establishment of Fibre Optic Communication System under Master Communication Plan” in the Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.8.2022 :

## **2019-24 period**

- a) The Petitioner is directed to submit the CMD certificate for all the assets.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- c) Provide reasons for claiming decapitalization in Asset-3 during 2019-20.
- d) Soft copy of IDC statement (in .xlsx format) for all the assets.

- e) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission asset.
  - f) Submit Form 12 for all the assets.
  - g) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
  - h) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure II
  - i) Details of actual equity infused for the ACE claimed.
  - j) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.

## Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						